

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3655

ANSWERED ON:13.02.2014

REGISTERED COMPANIES

Kateel Shri Nalin Kumar;Kumar Shri P.;Suresh Shri D.K.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the total number of registered companies with Registrar of Companies in the country as on date along with the details of such companies amongst them which have been closed, State-wise;
- (b) the details of the steps taken by the Government to identify the number of companies which are not functioning but continues to be on the records of the Government;
- (c) whether the Government proposes to make the registration of companies tougher so that only genuine companies are got registered; and
- (d) if so, the details thereof along with the steps being taken by the Government to bring all the companies under the provisions of the law?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) A Statement containing State-wise details of the total number of registered companies and closed companies as on 31.12.2013 is at the Annex.
- (b) As per Section 560 of the Companies Act, 1956, Registrar of Companies (RoCs) are empowered to strike-off names of companies when there exists reasonable cause to believe that a company is not carrying on business or is in operation, after providing due notice to such a company. In order to expedite the process of closing down such companies, the Ministry declared an "Easy Exit Scheme" twice, i.e., in 2010 and 2011 to provide an opportunity to defunct companies to get their names struck off from the register of RoCs. More than 35,000 defunct companies availed this scheme. The scheme was closed on 30.04.2011. However, a similar scheme was launched w.e.f. 03.07.2011 under a "Fast Track Exit Mode". Over 11,600 companies have so far availed this scheme. The scheme is currently in operation.
- (c) & (d) The Companies Act, 2013, which replaces the existing Companies Act, 1956, contains adequate provisions to check the credentials of companies before they are registered. The provisions of the Companies Act, 2013 would come into force after notification of relevant rules.